

Decree on Commissioner's Report.

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE :

..... PLAINTIFF.

versus

..... DEFENDANT.

The plaintiff claims to have an account taken of the partnership dealings etc. between him and the defendant and to have the partnership declared dissolved and wound up;

And whereas by a decretal order of reference herein dated the day of 19 it was *inter alia* ordered that this suit be referred to the Commissioner for Taking Accounts to take accounts therein specified and it was also ordered that the further directions and costs of this suit be reserved until the said Commissioner shall have made his report, and whereas the said Commissioner made and published his report on the day of 19 and the same was filed on the day of 19 and the suit being this day called on for further directions and costs on the said report, And upon hearing Advocate for the plaintiff and upon the defendant being called and not appearing and upon reading the said report of the Commissioner and the certificate of the Prothonotary and Senior Master, dated this day of 19 certifying that no exceptions have been filed to vary or discharge the said report, This Court doth confirm the said report dated the day of 19 and in accordance therewith doth pass judgment for and doth order and decree that Witness Chief Justice at Bombay aforesaid, this day of19.

By the Court,
Prothonotary and Senior Master.

Sealer
The day of 19 .
Decree drawn on application of
Advocate for